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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 1398/2025, CM APPLs. 6771/2025, 6772/2025 & 6773/2025

KAVITA AND ORSPetitioners
Through: Mr. Krishna Murari Singh,
Adv.

versus

GOVT OF NCT OF DELHI AND ORS.Respondents
Through: Ms. Avnish Ahlawat, Standing
Counsel with Mr. Nitesh Kumar Singh,
Ms. Laavanya Kaushik, Ms. Aliza Alam and
Mr. Mohnish Sehrawat, Advs. for R-1 to 3.
Mr. Ankur Chhibber, Mr. Yogesh Kumar
Mahur and Mr. Harkesh, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
06.02.2025

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C. HARI SHANKAR, J.

1. In view of the judgment of the Supreme Court in *Rajeev Kumar v Hemraj Singh Chauhan*¹, as well as the judgment of the High Court of Calcutta in *Sujit Roy v State of West Bengal*² and the High Court of Bombay in *Bharat K. Dehade v Purushottam Das Sharma*³, this petition is not maintainable.

¹ (2010) 4 SCC 554

² (2019) SCC OnLine Cal 5158

³ (2018) SCC OnLine Bom 2840



2025:DHC:875-DB



2. The remedy of the petitioner according to these decisions would be by means of fresh OA before the Tribunal.
3. Mr. Krishna Murari Singh, learned Counsel for the petitioners, seeks to withdraw this petition, submitting that he would avail his remedies under Section 19 of Administrative Tribunal Act.
4. Reserving leave and liberty as aforesaid, the petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 6, 2025

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[Click here to check corrigendum, if any](#)